

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403

**IA/1696/ND/2024, IA/762/ND/2023, IA/761/ND/2023, IA/4886/ND/2022,
IA/3028/ND/2022, IA/3516/ND/2022, Company Appeal /43/ND/2023,
IA/1131/ND/2023, IA/1696/ND/2024, IA/2944/ND/2024,
IA/6560/ND/2023 IN IB/307/ND/2019**

IN THE MATTER OF:

Merckens Karton-UND Pappen Fabric GMBH	...	Applicant
Versus		
Franco Leone Ltd	...	Respondent

Under Section 9 (IBC)

Order delivered on 05.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Nidhi Raj Bindra, Adv. Bhavya Sehgal in IA/1696/ND/2024
For the Respondent	: Adv. Shyam Kumar, Adv. Iqra Khan for R9, Adv. Sneha Dey for R6 in IA/762/ND/2023,
For the RP	: Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Komal Harlalka, Adv. Krishna Sharma
For the HSIIDC	: Adv. Shekhar Raj Sharma DY AG Hry with Adv. Nidhi Narwal in IA No 4886/2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1696/ND/2024

Learned Counsel for the Applicant, Learned Counsel for the RP are present physically. Heard the arguments on behalf of both the parties. Both the parties are directed to file written submissions, if any within 10 days. List the matter on **01.08.2024**.

Company Appeal/43/ND/2023:-

Learned Counsel for the Appellant is present. This Tribunal vide order dated 15.05.2024 directed both the parties to file written submissions which is already on Board. **Order reserved.**

IA/6560/ND/2023

Learned Counsel for the RP is present physically. Mr. Shekhar Raj Sharma, Learned Counsel for the HSIIDC through is present through VC. Heard, the arguments **order reserved.**

All remaining Applications are adjourned to **01.08.2024.**

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**